

cations, additional ad-hoc releases are also made to meet specific situations like flood, drought, cyclone, shortage of LPG/soft coke, etc. However, to meet increased demand, allocations of kerosene since November, 1985 i.e. beginning of Winter Block, have been made after allowing a growth of 7-1/2 per cent for Winter Blocks and 7 per cent both for Summer and Monsoon Blocks.

No allocations of petrol and diesel are made to State/UTs. These products are available on free sale basis and the oil companies have standing instructions to meet their demand in full, as far as possible. The details of allocation of kerosene to and sale of diesel (HSD) and petrol in the States and Union Territories during the years 1985-86 and 1986-87 are given below:—

(Figures in tonnes)

Year	Kerosene (allocation)	Diesel (Sale)	Petrol (Sale)
1985-86	6172068	14896000	2275000
1986-87	6608780	*16100000	*2490000

*Estimated.

Import of Power Plans

43. SHRI KRISHNA KUMAR BIRLA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Government propose to import huge power equipment financed through bilateral assistance during the coming years though the indigenous power equipment industry in the country both in the public and private sectors is already facing recession with the steady imports of power equipment;

(b) if so, what are the reasons therefor;

(c) what is the cost involved in the import of power equipment; and

(d) by what percentage the gap between the demand and supply of power is likely to be met as a result thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI):

(a) and (b) While primary reliance continues to be placed on indigenous sources for procurement of power

equipment in view of the overall resource constraint, external assistance for some power projects is restored to.

(c) and (d) Since bilateral assistance is decided on a case to case basis keeping in mind the economic interests of the country, it is not possible to quantify the cost involved in bilateral assistance, yet to be decided, and the consequential reduction of gap between supply and demand.

Royalty on coal

44. SHRI CHITTA BASU: Will the Minister of ENERGY be pleased to state:

(a) whether Government have constituted a Study Group to go into the question of revision of the royalty on coal in 1984;

(b) if so, whether the Study Group has since submitted its Report;

(c) if so, what are the salient features thereof;

(d) what was the production of coal and amount of royalty paid from

1980-81 to 1986-87 year-wise and State-wise; and

(e) whether Government have since taken any decision with regard to the revision of royalties on coal?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (c) and (e) To consider the question of further revision of royalty rates on coal, a Study Group was constituted in November, 1984. The Group after considering the views/proposals of various State Governments, has submitted its report. No decision has been taken by the Central Government.

(d) The information is being collected and will be laid on the Table of the House.

Mismanagement in IDPL

45. SHRI J.P. GOYAL:

SHRI VIRENDRA VERMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that though the IDPL is incurring continuous losses its management is plagued with politics and factionalism and is violating all the rules and norms in frittering away resources in acquiring posh apartments in Delhi without Government approval;

(b) if so, what are the details in this regard; and

(c) whether Government have made any inquiry into the working of IDPL and if so, what is the outcome thereof stating the remedial measures taken or proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) No, Sir.

(b) Does not arise.

(c) An Expert Committee is being constituted to look into the major ills and problems of this company and to suggest procedural and structural changes, if any, required to correct the situation. The Rehabilitation Plan prepared by the Consultants is also partly under implementation and partly under Government's consideration.

Oil detected in Candhar Oil Field

46. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that huge quantity of oil and natural gas has been detected in Gandhar Oil Field of Gujarat;

(b) whether Government have made any allocation in the plan of the natural gas to be produced from Gandhar;

(c) whether there is any proposal from Government of Gujarat to put up a power plant based on natural gas produced from Gandhar Oil Field; and

(d) if so, what is the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT):

(a) Gandhar Oil Field was discovered in November 1983 and is still under delineation.

(b) to (d) Government of Gujarat have proposed for allocation of gas from Gandhar for setting up a power plant. Appropriate plans for utilisation of this gas will be finalised after the development plan of the fields is approved.